

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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Subject : Resumption of practice as an Advocate.

NOTIFICATION

No: 225 of 2025/RG/LP Dated: 06/02/2025

It is hereby notified that Shri Mohd Ashraf Khan S/O Sh. Sher Dil Khan R/O Village Degwar, Tehsil Haveli, District Poonch, bearing Certificate of Enrollment No.586/95 dated 03.02.1995, who had voluntarily suspended his practice as an Advocate is now permitted to resume his practice as an Advocate on the Roll of Jammu and Kashmir Bar Council.

By Order.


(Assistant Registrar)
High Court-Main Wing

No: 4743-51/RG/LP Dated: 06/02/2025

Copy to the: -

1. Registrar Judicial, High Court Wing, Jammu.
2. Principal District & Sessions Judge, Jammu/Poonch.
3. Secretary, Bar Council of India, New Delhi.
4. CPC, e-Courts, High Court of J&K and Ladakh, Jammu with the request to get the same uploaded on the official website of the High Court for information of all the concerned.
5. President J&K High Court Bar Association, Jammu.
6. President District Bar Association, Poonch.
7. Manager Government Press, Jammu for publication in the next issue of the Govt. Gazette.
8. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
9. Shri _____
..... for information.


(Assistant Registrar)